

आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 174)

SHRI C. K. BHATTACHARYYA (Raiganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India.

*The motion was adopted.*

SHRI C. K. BHATTACHARYYA: I introduce the Bill.

CAPITAL PUNISHMENT ABOLITION BILL\*

श्री श्रीम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि प्राण-दंड को समाप्त करने की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of capital punishment."

*The motion was adopted.*

श्री श्रीम प्रकाश त्यागी : मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 123)

SHRI S. S. KOTHARI (Mandsaur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI S. S. KOTHARI: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL—contd.

(OMISSION OF ARTICLE 314)

MR. DEPUTY-SPEAKER. Now we take up further consideration of the following motion moved by Shri Madhu Limaye on the 13th March, 1970:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Mr. R. D. Bhandare was on his feet. He may continue.

SHRI P. K. DEO (Kalahandi): For this Bill only one hour was fixed. But now we have already consumed this time. Some time limit should be fixed so that I get a chance for my next item. (*Interruption*)

MR. DEPUTY-SPEAKER: Order, please. I will tell you. Last occasion, when we discussed this Bill, it was agreed by the House that no time limit should be fixed for this discussion because it is an important Bill. There should be exhaustive discussion. That was the decision of the House.

SHRI R. D. BHANDARE (Bombay Central): Mr. Deputy Speaker, Sir, so far as the Bill is concerned I would like to support it for the dele-